contended that inquiries made by himrevealed that the participants of the programme were "handpicked by the Doordarshan authorities" and all the the questions had been cleared by Doordarshan.

The Minister, in his comments furnished to me, has stated as follows:

"In the initial stages, when the idea of this programme was conceived, it was decided to entrust production to an outside agency. Thereafter, it was deci-ded that Doordarshan, in view of the facilities being readily available with it, would produce the programme and would volve the Hindustan Times to assist them in some aspects relating to the production of the programme, as consultants. When this matter was discussed the representatives of Doordarshan and Hindustan Times TV. instructions were given to the effect that the selection of participants for the programme may be finalised by Hindustan Times TV. Thereafter, the programme details had been worked out by Doordarshan and HTV and, in the process, it appears that Doordarshan finalised the list of par-However, this matter ticipants. did not come to my notice and. therefore, on the basis of my understanding of the responsibilities assigned to the Hindustan Times TV and Doordarshan, I had mentioned in the House that the selection of participants was made by Hindustan Times TV. There was no attempt, much less a deliberate attempt, on my part to mislead the House."

The Minister has also stated that he has verified the position regarding the allegation that an actor was attempted to be presented as a farmer on the programme and it was found that the person selected is a farmer who is also a part-time actor.

In view of the foregoing, the Minister cannot be said to have misled the House. No question of privilege is, therefore, involved in the matter. I do not give my consent to Shri M.J. Akbar to raise the matter on the floor of the House as a question of privilege.

(Inverruptions)

SHRI GIRIDHAR GOMANGO (Koraput): Sir, what happened to my privilege notice?

MR. SPEAKER: I told you that your application is under consideration. (Interruptions)

15.04 hrs.

CONSTITUTION (SEVENTY-FOURTH AMENDMENT) BILL*

(Insertion of new Part IX)

[English]

MR. SPEAKER: Now Mr. Dinesh Goswami.

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI DINESH GOSWAMI: I introduce the Bill.

^{*}Published in Gazette of India Extra-ordinary, Part II, Section 2. dated 7-9-90.

[Translation]

SHRI MADAN LAL KHURANA (South Deihi): What happened to my notice. Such a serious incident occurred yesterday and Deputy Speaker did not come to the House to express his protest. Why do you not take notice of it?...(Interruptions)...

[English]

MR. SPEAKER: Now Mr. Gujral.

(Interruptions)

MR. SPEAKER: We now take up Private Members Business.

TH MINISTER OF INFORMA-TION AND BROADCASTING AND MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI P. UPEN-DRA): It is at 3.30 p.m., Sir. (Interruptions)

SHRI SOMNATH CHATTER-JEE (Bolpur): We can take up the Private Members Business at 3.30 p.m.

SRI VASANT SATHE (Wardha): You cannot do that under the rules. What are you doing in the House? (Interruptions)

[Translation]

MR. SPEAKER: Please take your seat. Now Private Members' Bills will be taken up.

(Interruptions)

[English]

MR. SPEAKER: You please go to your seat. I will hear you from there—Shrimati Jamuna.

(Interruptions)

SHRI VASANT SATHE: Under the rules, you cannot take up Private Members' Business. (Interruptions)

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[Translation]

MR. SPEAKER: This is the time for Private Member's Bill and thus no other business can be taken up now.

...(Interruptions)...

[English]

MR. SPEAKER: Shri K. Pradhani.

(Interruptions)

MR. SPEAKER: I have called Mr. Pradhani.

15.06 hrs.

COMMITTEE ON PRIVATE MEMBERS" BILLS AND RESOLUTIONS

Tenth Report

SHRI K. PRADHANI (Nowrangpur): I beg to move:

> "That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th September, 1990."

MR. SPEAKER: The question is:

"That this House do agree with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th September, 1990."

The motion was adopted.